MR. CHAIRMAN: The Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

MoU Between Government of India Ministry of Textiles and Central Cottage Industries Corporation of India

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT AND THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): Sir, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Textiles) and the Central Cottage Industries Corporation of India Limited, for the year 2019-20.

[Placed in Library. See No. L.T. 669/17/19]

Annual Report and Accounts of North Eastern Institute of Folk Medicine, Pasighat for the year 2017-18 and related papers.

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे): महोदय, मैं श्री श्रीपद यसो नाईक की ओर से निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:—

- (a) Annual Report and Accounts of the North Eastern Institute of Folk Medicine, Pasighat, Arunachal Pradesh, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 671/17/19]

Notifications of the Department of Personnel

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSION; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, I lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training):—

(1) G.S.R. 457 (E), dated the 16th May, 2018, publishing the All India Services (Death-Cum-Retirement-Benefits) Amendment Rules, 2018, along with delay statement.